MC(WA) No. 1 of 2015

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Ms. P. Das, learned Advocate, appears for the appellant.

Mr. M. Chanda, learned Advocate, represents the respondent.

As learned counsel for the respondents has no objection to the application for condonation of delay being allowed, it is hereby allowed and the delay as reported by office in filing the writ appeal is thus condoned.

Misc. Case stands disposed of.

JUDGE **CHIEF JUSTICE (ACTING)**

D. Nary

MC(WA) No. 2 of 2015

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Ms. P. Das, learned Advocate, appears for the appellant.

As per office report, notice has been issued, but the service report is awaited.

List this matter on *06.03.2015*.

JUDGE **CHIEF JUSTICE (ACTING)**

D. Nary

W.A. No. 11 of 2015

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Mr. A.K. Bhattacharya, learned Sr. Advocate, appears for the appellant.

Mr. H.L. Shangreiso, learned Advocate, represents respondent No. 1.

On joint request, list this matter on *26.03.2015.*

JUDGE **CHIEF JUSTICE (ACTING)**

D. Nary

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Ms SG Momin, learned counsel, appears for the appellant.

Mr KS Kynjing, learned Advocate General, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for parties state that SLPs filed against the judgments of this High Court in similar matters are likely to be disposed of shortly by Hon'ble the Apex Court, therefore, all such matters should be listed after 15th March, 2015 to await the verdict.

List the matter on 18.03.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Mr S Dey, learned counsel, appears for the petitioner.

Mr KS Kynjing, learned Advocate General, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for parties state that SLPs filed against the judgments of this High Court in similar matters are likely to be disposed of shortly by Hon'ble the Apex Court, therefore, all such matters should be listed after 15th March, 2015 to await the verdict.

List the matter on 18.03.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Ms SG Momin, learned counsel, appears for the petitioner.

Mr KS Kynjing, learned Advocate General, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for parties state that SLPs filed against the judgments of this High Court in similar matters are likely to be disposed of shortly by Hon'ble the Apex Court, therefore, all such matters should be listed after 15th March, 2015 to await the verdict.

List the matter on 18.03.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Mr AH Hazarika, learned counsel, appears for the petitioner.

Mr KS Kynjing, learned Advocate General, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for parties state that SLPs filed against the judgments of this High Court in similar matters are likely to be disposed of shortly by Hon'ble the Apex Court, therefore, all such matters should be listed after 15th March, 2015 to await the verdict.

List the matter on 18.03.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Ms SG Momin, learned counsel, appears for the petitioner.

Mr KS Kynjing, learned Advocate General, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for parties state that SLPs filed against the judgments of this High Court in similar matters are likely to be disposed of shortly by Hon'ble the Apex Court, therefore, all such matters should be listed after 15th March, 2015 to await the verdict.

List the matter on 18.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Ms SG Momin, learned counsel, appears for the petitioner.

Mr KS Kynjing, learned Advocate General, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for parties state that SLPs filed against the judgments of this High Court in similar matters are likely to be disposed of shortly by Hon'ble the Apex Court, therefore, all such matters should be listed after 15th March, 2015 to await the verdict.

List the matter on 18.03.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Mr PT Sangma, learned counsel, appears for the petitioner.

Mr KS Kynjing, learned Advocate General, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for parties state that SLPs filed against the judgments of this High Court in similar matters are likely to be disposed of shortly by Hon'ble the Apex Court, therefore, all such matters should be listed after 15th March, 2015 to await the verdict.

List the matter on 18.03.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Mr S Dey, learned counsel, appears for the petitioner.

Mr KS Kynjing, learned Advocate General, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for parties state that SLPs filed against the judgments of this High Court in similar matters are likely to be disposed of shortly by Hon'ble the Apex Court, therefore, all such matters should be listed after 15th March, 2015 to await the verdict.

List the matter on 18.03.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Mr SP Mahanta, learned senior counsel, appears for the petitioner.

Mr KS Kynjing, learned Advocate General, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for parties state that SLPs filed against the judgments of this High Court in similar matters are likely to be disposed of shortly by Hon'ble the Apex Court, therefore, all such matters should be listed after 15th March, 2015 to await the verdict.

List the matter on 18.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Mr S Dey, learned counsel, appears for the petitioner.

Mr KS Kynjing, learned Advocate General, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for parties state that SLPs filed against the judgments of this High Court in similar matters are likely to be disposed of shortly by Hon'ble the Apex Court, therefore, all such matters should be listed after 15th March, 2015 to await the verdict.

List the matter on 18.03.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WP(C) No. 129 of 2011

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR. JUSTICE S.R. SEN

19.02.2015

Mr. M. Chanda, learned Advocate, appears for the petitioner.

Mr. A. Khan, learned Advocate, represents the respondent.

Learned counsel for the parties pray for, and are granted 2(two) weeks' time to submit written submissions in addition to the oral arguments.

List this matter on *09.03.2015*.

JUDGE **CHIEF JUSTICE (ACTING)**

D. Nary

CRL.A. No. 5 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

19-02-2015

Mr. P.Thapa, learned Advocate, appears for the appellant.

Mr. S.Sen Gutpa, learned GA, represents the respondents.

Learned counsel, Mr. P.Thapa, prays for adjournment on the ground that his senior, Mr. HR Nath, learned counsel, is seriously indisposed. List after 2(two) weeks on 6-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

CRL.A. No. 6 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

19-02-2015

Mr. PT Sangma, learned Advocate, appears for the appellant.

Mr. S.Sen Gupta, learned GA, represents the State respondents.

The instant criminal appeal has been filed against judgment and order passed by Adhoc Judge, Fast Track Court, West Garo Hills, Tura, under section 376(2)(c) and 506 IPC, whereby he has sentenced the convict to seven years R.I. on the first count and two years R.I. on the second. Both the sentences have been directed to run concurrently. As the maximum sentence awarded is seven years and there is no appeal from the State for enhancement of sentence, probably, the appeal should have been listed before the Single Bench. List the matter with officer report on 26.02.2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

MAF. No. 1 of 2012

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

19-02-2015

Mr. SC Shyam, learned Sr. Advocate, assisted by Ms. M.Chanda, learned Advocate, appears for the petitioners.

Mr. AA Mir, learned Advocate, represents the respondent.

Learned counsel for the respondent states that application for condonation of delay which is said to have been filed has not been served on him. Learned Sr. counsel for Union of India, Mr. SC Shyam, undertakes to serve the same within a period of one week.

List on 9-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

MC(ARB.A). No. 2 of 2015
in ARB(A) No. 2 of 2015

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

19-02-2015

Mr. SC Shyam, learned Sr. Advocate, assisted by Ms. M.Chanda, learned Advocate, appears for the petitioners.

Mr. AA Mir, learned Advocate, represents the respondent.

Learned counsel for the respondent states that application for condonation of delay which is said to have been filed has not been served on him. Learned Sr. counsel for Union of India, Mr. SC Shyam, undertakes to serve the same within a period of one week.

List on 9-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

MC(ARB.A). No. 1 of 2015
in ARB(A) No. 1 of 2015

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

19-02-2015

Mr. SC Shyam, learned Sr. Advocate, assisted by Ms. M.Chanda, learned Advocate, appears for the petitioners.

Mr. AA Mir, learned Advocate, represents the respondent.

Learned counsel for the respondent states that application for condonation of delay which is said to have been filed has not been served on him. Learned Sr. counsel for Union of India, Mr. SC Shyam, undertakes to serve the same within a period of one week.

List on 9-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

MC(WA). No. 88 of 2014
in WA No. 32 of 2011

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

19-02-2015

Mr. N.Mozika, learned Advocate, appears for the applicant.

Mr. K.Paul, learned Advocate, represents the writ appellant.

Learned counsel for Meghalaya WAKF Board states that a wrong date has been mentioned in para 2 of the additional affidavit. He thus prays for and is permitted to withdraw the affidavit with liberty to file a fresh one. He shall also produce the minutes of meeting of WAKF Board whereby the proposal in question is said to have been rejected.

List on 26-2-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WA. No. 27 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

19-02-2015

Mr. R.Kar, learned Advocate, appears for the appellants.

Mr. S.Dey, learned Advocate, represents the respondents.

Learned counsel for the appellants submitted that as per Chapter VIII of the Principles of Garo Law authored by Jangsan Sangma, Aching is jhum land which can be owned by one clan or jointly by two or more clan. According to learned counsel, there may be circumstances whereunder there can be two or more Nokmas in an Aching, thus, the impugned order has been passed in the wrong premises.

Learned counsel for the parties accordingly pray for admission of the matter with direction to post for hearing. We thus admit the matter and list it after 2(two) weeks, when learned counsel for District Council concerned shall produce the records. List on 6-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WA. No. 35 of 2014
in WP(C) No. 199 of 2012

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

19-02-2015

Mr. S.Sen Gupta, learned GA, appears for the appellants.

Ms. A.Kharumnuid, learned Advocate, represents the respondents.

Report towards compliance of Court's order dated 12-11-2014 and 4-12-2014 has been received. Since there is supply of only one copy, registry is directed to download another copy from the website of Law Commission of India or prepare a Photostat copy before the next date of listing. List on 6-3-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah